

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1861  
(To be answered on the 22<sup>nd</sup> September 2020)**

**UNUTILISED LAND OF AIR INDIA**

**1861. DR. VISHNU PRASAD M.K.**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether Air India is having huge tracts of unutilised land at various cities in the country;**
- (b) if so, the details thereof, city-wise;**
- (c) whether Air India has proposed to sell its unutilised land including prime land;**
- (d) if so, the details thereof and the amount of revenue likely to be generated therefrom; and**
- (e) the steps taken to overcome the public carrier from debt trap?**

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(Shri Hardeep Singh Puri)**

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- (a) & (b): Air India possessed 30 parcels of un-utilised tracts of land, details of which are at Annexure.**
  - (c) & (d): Air India has planned to monetize its unutilised land. The amount of revenue likely to be generated from monetisation of land depends on the bid process and subject to No Objection Certificates (NOCs) from concerned authorities.**
  - (e): The Government had approved a Turnaround Plan (TAP) as well as the Financial Restructuring Plan (FRP) in 2012 and as a part of the Turnaround strategy for Air India Ltd. The company with the overall support of the Govt. initiated a number of steps in order to improve operational and financial performance. These steps, inter alia, include the following:**

- i) Rationalization of Staff Costs**
- ii) Enhancing revenue**
- iii) Optimizing Fuel and Oil Consumption**
- iv) Route rationalization**
- v) Controlling Aircraft Maintenance expenses**
- vi) Reducing Finance Costs**

Since the implementation of Turn Around Plan and Financial Restructuring Plan (2012), the Government has infused an equity of Rs. 30520.21 crore over a period of eight years (FY 2011-12 to FY 2018-19).

Further, to improve the financial conditions of Air India, the Government had approved a Plan in 2018 with financial support which focusses on building a competitive and profitable airline Group. The financial support, inter-alia, includes a cash support of Rs. 3975 crore to Air India, transfer of debt amounting to Rs. 29464 crore from Air India Limited to Special Purpose Vehicle (SPV) i.e Air India Assets Holding Limited (AIAHL), providing Government guarantee of Rs. 7600 crore to Air India Limited and Rs. 1300 crore to the SPV to meet the interest for Q3/Q4 of Financial Year 2018-19, on the debt transferred to the SPV. Also the entire debt on the SPV would be serviced by the Government from Financial Year 2019-20 for which Rs. 2600 crore in FY 2019-20 and Rs. 2205 crore in FY 2020-21 has been provided.

The Plan also focuses on the financial and operational efficiencies so that substantial increase in revenue or cost saving can be achieved. Also, as decided in the meeting taken by Finance Minister on 07.09.2018, operational and financial performance parameters and milestones were fixed by the Government and are regularly reviewed via review meetings held under the chairmanship of Secretary, Ministry of Civil Aviation. The Government is committed to the disinvestment of Air India.

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**ANNEXURE to LSUQ No. 1861**

<b>Sl. No.</b>	<b>Description/Location</b>	<b>Area (in Sqm.)</b>	<b>Status</b>
1.	AI Plot of land at Baba Kharak Singh Marg, New Delhi	14326*	Returned to MoHUA
2.	Residential Plot at Gurgaon	420	Sold
3.	Commercial Land at Rail Head Comple, RakhBahu, Residency Rd. Jammu	1518	To be returned to allotting authority against suitable compensation
4.	Residential land at Sector 3, Trikuta Nagar, Jammu	1138	To be returned to allotting authority against suitable compensation
5.	Land for Housing Colony (13 Flats) Vidyadhar Housing Colony, Khasra No. 16C & 17K SADA. Khajuraho	8094	To be returned to allotting authority against suitable compensation
6.	Residential land for Housing Colony 8, Haderpura Bye Pass West Distt. Badgam, Srinagar	9861	To be returned to allotting authority against suitable compensation
7.	Land for Booking Office, Near Bus Stand, Behind Telephone Exchange, Khajuraho	2090	Returned to Khajuraho Nagar Parishad for 1.12lac on 26/09/2017
8.	Commercial Land for Booking Office at Indira Nagar, Bengaluru	804	Sold
9.	Land for office premises at Udaygiri, Bengaluru	25617	Sold/Returned to KIADB
10.	Land for Housing Colony at Gangamuthanahali, Bengaluru	5827	To be sold
11.	Land for Housing Colony at NCC Nagar, Thiruvananthapuram	2479	To be sold
12.	Residential Plot at Krishnaswamy Nagar, Pankaja Mills Road, Sowripalayam Village, Ramanathapuram, Coimbatore, Tamilnadu	4024	Sold
13.	Vacant Land at Plot No. 1 & 4 under Dag No. 404 & 405 of Patta No. 180, Mouza Dibrugarh Town, Ward Gabherupathar, Sub District Dibrugarh (Assam)	3519	To be returned to allotting authority against suitable compensation
14.	Commercial Vacant Land at B, No.6 of Dag No. 414, Tourist Lodge Compound, Kohima Road, Near Super Market, Dimapur	1038	To be returned to allotting authority against suitable compensation
15.	Vacant Residential land at Dag No. 487, Village Borjhar, Mouza – Kakhin Rani under Palasbari Circle, Guwahati (Assam)	1405	To be returned to allotting authority against suitable compensation

16.	Residential Plot for Staff Quarters at Khaikhali, Kolkata	10684	To be returned to allotting authority against suitable compensation
17.	Commercial Land at Plot Nos 951,953 and 954, Wart No.1, Street No. 46, Revenue Village – Muharrampur, East Gandhi Maidan, Patna	566	To be returned to allotting authority against suitable compensation
18.	Land for Staff Quarters at Sardar Nagar, Site No. 1 Vibhag-1, Hansol, Near Indira Bridge, Ahmedabad	16000	To be returned to allotting authority against suitable compensation
19.	Land & Building for Booking Office, Airlines House, Station Road, New SBI, Bhuj	399	To be sold
20.	Plot No. 21, Ghanshyam Nagar, Bhuj, Kutch, Gujarat	2500	To be sold
21.	Commercial Land for Booking office at Jamnagar	1000	To be returned to allotting authority against suitable compensation
22.	06 Residential Plots, Charkop, Kandivali, Mumbai	5410	To be returned to allotting authority against suitable compensation
23.	Residential Plot No. 24, Sector 27, CIDCO, Nerul, Navi Mumbai	100021	Vacant areas to be monetised through CIDCO
24.	Residential Plot No. 2, Sector 27, CIDCO, Nerul, Navi Mumbai	69973	To be returned to CIDCO
25.	Land for Booking Office at Angels Chamber, Dheber Road, Rajkot	1076	To be returned to allotting authority against suitable compensation
26.	Residential Plot No. 43, 44, 78 & 79, Village Nana Mava, Rajkot	1331	To be returned to allotting authority against suitable compensation
27.	Land for Booking Office, T.P Scheme No.9, Plot No.1, Vadodra	2000	To be returned to allotting authority against suitable compensation
28.	Land for Staff Qtrs. Plot No. 8,9,10, Survey No.3 (Part) Town Center, Bajipura, Aurangabad	706	To be returned to allotting authority against suitable compensation
29.	Bungalow Plot No. ASL-56 Survey No. 925 in Ashwin L at New Nashik	385	To be returned to allotting authority against suitable compensation
30.	Residential cum Commercial Land at Laxmi House, Mount Road, Teynampet, Chennai	5371	Sold

\*Note Property handed over to Ministry of Housing and Urban Affairs on 18th August, 2017 on as is where is basis.